section (3) of section 67 of the Monspolies and Restrictive Trade Practices Act, 1969, a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs):--

(I) G.S.R. No. 221, dated the 19th March, 1983, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Registrar, Joint Registrar, Deputy Registrar and Assistant Registrar of Restrictive Trade Agreements) Amendment Rules, 1983.

(II) G.S.R. No. 225, dated the 19th March, 1983, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendments Rules, 1983.

[Placed in Library. See No. LT-6271/83 for (I) and (II)].

- I. Reports of the Registrar of Newspapers for India entitled (Press in India—1981—Part I and "Press in India—1981—Part II."
- **II.** Report and Accounts (1981-82) of the Children's Film Society, India Bombay and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI MALLI-KARJUN): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:

(i) (a) Twenty-fifth Annal Report of the Registrar of Newspapers for India entitled 'Press in India-1981-Part I.'

(b) Twenty-fifth Annual Report of the Registrar of Newspapers for India entitled "Press in India-1981-Part II." [Placed in Library. See No. LT-6543/83 for (a) and (b)].

(ii) (a) Annual Report and Accounts of the Children's Film Society, India, Bombay, for the year 1981-82, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Society.

(c) Memorandum on the Annual Report of the Children's Film Society, India, for the year 1981-82.

(d) Statement giving reasons for the delay in laying the paper mentioned at (a) above

[Placed in Library. See No. LT-6544/83 for (a) to (d)].

LEAVE OF ABSENCE TO SHRI HARKISHAN SINGH SURJEET

MR. DEPUTY CHAIRMAN: I have to inform Members that I have received the following communication dated the 22nd April, 1983, from Shri Harkishan Singh Surjeet:

"I am leaving on a study tour of the Peoples Republic of China and Democratic Republic of Korea for three weaks. Therefore, I would not be able to attend the present session. Kindly exempt me from the attendance."

Is it the pleasure of the House that permission be granted to Shri Harkishan Singh Surjeet for remaining absent from all the meetings of the House during the current Session?

(No hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

REFERENCE TO THE REPORTS IN NEWSPAPERS ABOUT ASSAM

श्वो शिव चन्द्र झा (विहार): मेरा प्वाइंट ग्राफ ग्रार्डर हैं.. (व्यवधान) तन कहूंगा जब ग्राप बैठ जाइये ना।... (व्यवधान)

श्री उपलभापति : कहिये । मैंने कुछ कहा तो नहीं है।